

LOCUST MENACE IN MADHYA PRADESH

5114. SHRI YASHWANT SINGH KUSHWAH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that swarms of desert locusts are moving towards Madhya Pradesh and other neighbouring areas and that there is a great danger to the Kharif-crop; and

(b) if so, the steps taken by the Central Government in collaboration with the State Government?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No Sir. Six locust swarms that invaded India from the West in July, 1968 were controlled and remained restricted to Western Rajasthan area.

(b) Does not arise.

MR. SPEAKER: Papers to be laid on the Table.

श्री रवि राय (पुरी): हमारे सदन के सात माननीय सदस्य आज 11 बजे गिरफ्तार कर लिये गये हैं...

अध्यक्ष महोदय: आर्डर, आर्डर। पेपर्स रक्खे जा रहे हैं।

श्री रवि राय: यह बड़ा महत्वपूर्ण मामला है। आप होम मिनिस्टर को बुलाइये और उन से बयान दिलवाइये। सात संसद सदस्य गिरफ्तार हो गये हैं।

श्री सरजू पाण्डेय (गाजीपुर): अध्यक्ष महोदय, मेरा एक दूसरा व्यवस्था का प्रश्न है। हम लोग रोज कौलिंग ग्रंटेशन नोटिस देते हैं लेकिन कोई सुनवाई नहीं हो रही है। बिड़ला मिल के मजदूरों ने हड़ताल कर दी है...

अध्यक्ष महोदय: आर्डर, आर्डर/ बैठ जाइये। पेपर्स लेड हो रहे हैं।

12.07 hrs.

PAPERS LAID ON THE TABLE

U.P. LEGISLATIVE CHAMBERS (MEMBERS' EMOLUMENTS) (AMENDMENT) RULES, 1968

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, I beg to lay on the Table:—

(1) A copy of the Uttar Pradesh Legislative Chambers (Members' Emoluments) (Amendment) Rules, 1968, published in Notification No. 1753/XVII-231-64 in Uttar Pradesh Gazette dated the 10th July, 1968, under sub-section (3) of section 5 of the Uttar Pradesh Legislative Chambers (Members' Emoluments) Act, 1952 read with clause (c)(iv) of the Proclamation, dated the 25th February, 1968, as varied by Proclamation, dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

(2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1808/68.]

UTTAR PRADESH GOVERNMENT NOTIFICATIONS UNDER U.P. PANCHAYAT RAJ ACT AND WEST BENGAL GOVERNMENT NOTIFICATIONS UNDER WEST BENGAL ZILLA PARISHADS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): Sir, I beg to lay on the Table—

(1) A copy each of the following Uttar Pradesh Government Notifications under sub-section (3) of section 110 of the U.P. Panchayat Raj Act, 1947, read with clause (c)(iv) of the Proclamation, dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by

the President in relation to the State of Uttar Pradesh:—

- (i) The U.P. Panchayat Raj (Third Amendment) Rules, 1967, published in Notification No. 7566-B/XXXIII-II-519-61, dated the 29th December, 1967 (Hindi and English versions).
- (ii) The U.P. Panchayat Raj (First Amendment) Rules, 1968, published in Notification No. 1856-B/XXXIII-2-49-G-66, dated the 26th March, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1890/68.]

(2) A copy each of the following West Bengal Government Notifications under sub-section (4) of section 112 of the West Bengal Zilla Parishads Act, 1963, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West Bengal:—

- (i) The West Bengal Zilla Parishads (Terms and Conditions of Appointment of Executive Officer) Rules, 1968, published in Notification No. 4895/AZP in Calcutta Gazette, dated the 4th July, 1968.
- (ii) Notification No. 4966/AZP published in Calcutta Gazette dated the 12th July, 1968, making certain amendments to the West Bengal Zilla Parishads (Recruitment of Staff) Rules, 1964.

[Placed in Library. See No. LT-1810/68.]

(3) Two statements showing reasons for delay in laying the Notifications mentioned at items (1) and (2) above.

[Placed in Library. See No. LT-1809/68.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DE-

VELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): Sir, I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugarcane (Control) Second Amendment Order, 1968, published in Notification No. G.S.R. 1456, in Gazette of India, dated the 2nd August, 1968.

- (ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Sixth Amendment Order, 1968, published in Notification No. G.S.R. 1458-A in Gazette of India dated the 7th August, 1968. [Placed in Library. See No. LT-1811/68.]

- (2) (i) A copy of the Uttar Pradesh Urban Areas Zamindari Abolition and Land Reforms (Amendment) Rules, 1968, published in Notification No. UO 1087/I-A-Rev-D-35-2-66 in Uttar Pradesh Gazette dated the 8th June, 1968, under sub-section (6) of section 86 of the U.P. Urban Areas Zamindari Abolition and Land Reforms Act, 1956, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh (Hindi and English versions).

- (ii) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-1812/68.]

ANNUAL REPORT OF THE REHABILITATION INDUSTRIES CORPORATION LIMITED

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR,